

Shifting of Central Institute for Research and Training in Employment Service out of Station

3061. SHRI CHANDRA SAILANI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal to shift Central Institute for Research and Training in Employment Service, Directorate General of Employment and Training, Department of Labour and Employment, Pussa, Delhi-12, from Delhi to some out station; and

(b) if so the reasons therefor *

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I K GUJRAI) (a) Yes, Sir.

(b) (i) The extremely limited possibility of further construction of office and residential accommodation in Delhi because of the excessive pressure on land and the various civic services due to the steady and large increase in population.

(ii) Need for relieving congestion both in the matter of office and residential accommodation.

(iii) Need for making provision for the possible expansion activities of Ministries/Departments, such as Defence, External Affairs, Home, etc., which should necessarily, on strategic and other considerations, be retained in Delhi.

National Children Board

3062. SHRI ACHAL SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the proposal to form a National Children Board is under active

consideration of Government; and if so, the main features of the proposal;

(b) the time by which the Board is likely to be set up; and

(c) the amount allocated during the current year's budget for this purpose ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b). Yes. Details about the National Children Board have not yet been finalised.

(c) Nil.

12 hrs.

RE US BOMBING OF HANOI

SHRI JOYTIRMOY BOSU (Diamond Harbour) I seek your permission under rule 60 (1) . . .

MR. SPEAKER : I am not going to allow my ruling on the adjournment motion being discussed.

SHRI JYOTIRMOY BOSU : I rise under rule 60 . . .

MR. SPEAKER : I am not going to allow a discussion on it in the House.

SHRI JOYTIRMOY BOSU : I will read it out to you, Sir. If you do not like, you can disallow. It clearly says, 'after Question Hour' . . .

MR. SPEAKER : I do not allow it. (*Interruption*)

SHRI JYOTIRMOY BOSU : The Vietnam issue is drawing the attention of the whole world. Here the adjournment motion cannot be discussed ! It is a very serious matter. I had given a motion under rule 184, so that the House unanimously adopts a Resolution condemning the U. S. action and the threat of use of nuclear arms. That has also not been admitted. We want that this adjournment

[Shri Jyotirmoy Bosu]

motion be admitted and discussed today in the House.

MR. SPEAKER, I fail to understand (*Interruptions*) Order, order. I had actually not received any notices except what the Secretary had handed over to me one notice from Prof. Hiren Mukerjee

SHRI JYOTIRMOY BOSU From me also, Sir

MR. SPEAKER Will he please remain patient?

SHRI VASANIRAO PURUSHOTTAM SATHI (Akola) I had given a call-attention notice on this. It was not admitted

MR. SPEAKER Please sit down.

There was another for an adjournment motion from Shri Jyotirmoy Bosu. So far as the adjournment motion is concerned, it is raised on a matter which is within the cognizance of the Minister and over which Government has failed. I disallowed this. So far as the call-attention was concerned, I had allowed one only three or four days back . . .

श्री बो० पी० श्रीय (हापुड)। प्रथम महीयत, अमरीका ने उत्तरी वियतनाम पर जो बमबारी की है, वह घटना बहुत भयकर है। अब परिस्थितिया बदल गई है। इस लिए धार्य इस पर वित्तकषान होने दोजिए।

SHRI VASANTRAO PURUSHOTTAM SATHI This is a serious matter which will land this region in a holocaust. We want to have a discussion on this (*Interruptions*)

SHRI INDRAJIT GUPTA (Alipore): It has been doubly aggravated by the Bombing of the Capital of the Democratic Republic of Vietnam. This is not the same position which was there a few days ago.

MR. SPEAKER Let me make my observations (*Interruptions*) if you want to express the opinion of the House, that should come through some motion about it and not through an adjournment motion or a call-attention or just a reference. There is no motion before the House about this (*Interruption*) I have not allowed the motion adjournment on this. That is not the type of motion to be discussed. (*Interruption*) Adjournment motion is a motion against Government for having neglected something which is within their cognizance.

SHRI INDRAJIT GUPTA It had failed. I am a member of the Security Council to bring this issue before the Security Council. They should have raised this matter before the Security Council.

SHRI JYOTIRMOY BOSU I had given a motion under rule 184 inviting the House to condemn U.S. action and also the threat of use of nuclear arms. I have also given an adjournment motion today. In what form can we bring the matter before the House?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): You can allow a short duration discussion. It does not require any formal motion. The House can express its feelings and the Government can also make its statement. (*Interruption*)

MR. SPEAKER I have no objection.

SHRI H. N. MUKERJEE (Calcutta-North-East): Normally you permit a member out of politeness or otherwise—I do not know—to make a statement. (*Interruption*)

MR. SPEAKER Order, please. You won't allow me to listen to anybody?

SHRI H. N. MUKERJEE I was submitting that quite apart from the adjournment motion which, I think, should have been allowed, I have already sent you a notice which you yourself mentioned and

usually, Sir, you permit the Member concerned...

MR. SPEAKER : I have a point to make to the Members. When you want to make a reference you send your notes to me before I enter the House. The normal rule is that before 10.30 they should be sent.

SHRI H. N. MUKERJEE : I sent it at 9.30.

MR. SPEAKER : I had a mind to allow your name, but, if all of you want to discuss it, a separate time may be fixed for it (*Interruptions*)

SHRI AMRIT NAHATA (Barmer) : You must fix some time to-day. The entire House is agitated and concerned about. Procedure is only a secondary thing.

MR. SPEAKER : Please allow the hon. Minister to speak.

SHRI AMRIT NAHATA : It is for you. You must fix sometime to-day when the whole House can raise its voice in protest against the brutal bombings of the U. S.

MR. SPEAKER : Let the Minister reply.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : A suggestion has been made that a short duration discussion may be held on this subject. We are entirely agreeable to this suggestion and I think a short discussion can be held.

MR. SPEAKER : At what time ?

SEVERAL HON. MEMBERS : To-day.

SHRI VASANTRAO PURUSHOTTAM SATHÉ : We want a discussion to-day on this subject... (*Interruption*)

SHRI JYOTIRMOY BOSU : I have given a substantive motion before the

House to condemn the US action and their threat to use the nuclear bombs. That is before you as also the adjournment motion. We want to unanimously adopt this resolution. We want them to know that the Indian Parliament has unanimously adopted a resolution condemning the US action. That will not be solved by a short discussion. We want to condemn the US action.

SHRI B. P. MAURYA : We are one with you on this issue. Let this discussion be held to-day only.

SHRI S. A. KADFER (Bombay-Central South) : We want a discussion not only to-day, but we want it here and now. If we allow some time to be wasted, it will not be in the interests of the people.

श्री० बी० पी० मौर्य : इस विचार-विमर्श का महत्त्व तब बढ़ेगा, जब सदन में हो रही कार्यवाही को रोक कर इस को ले लिया जाये। अमरीका ने जो रबैया अपनाया है, उससे विद्व शान्ति के लिए बहुत बड़ा खतरा उत्पन्न हो गया है। इसलिए सदन अपने सब काम को रोक कर इस विषय पर बहस करे।

SHRI RAJ BAHADUR : Any time that you may decide.

SHRI SHYAMNANDAN MISHRA (Begusarai) : If the Government respect the feelings in this House, then they should come up with a motion of their own. What is the difficulty for the Government to come up ?

SHRI SHASHI BHUSHAN (South Delhi) : I thought he was condemning.

SHRI RAJ BAHADUR : This is a question which transcends party distinctions and naturally, therefore, you would like a discussion to be held. We can have a short-duration discussion.

SHRI JYOTIRMOY BOSU : I would like to make an appeal to you that there should be a substantive motion which the House should adopt unanimously condemning the US action. A short duration discussion is no solution for this

MR. SPEAKER : So far as the feeling of this House are concerned, they seem to be almost unanimous. We can...
(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE
Please don't rule out any discussion on this ground.

MR. SPEAKER I have no mind at all. You are making me to make observations. I am more in favour of it than yourself
(*Interruptions*)

Shall we start at 2 p m after lunch ?

SHRI RAMAVATAR SHASTRI
(Patna) : 2½ hours may be allotted

MR. SPEAKER : It will be seen later on

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : I suppose the House continues to sit till 6 p. m. Why not we start it at 4 p m ?
.. (*Interruptions*)

MR. SPEAKER : It will continue from 4 p.m. till the list is exhausted

श्री रामावतार शास्त्री : अध्यक्ष महोदय, इस बहस को 2 बजे से शुरू किया जाये। वह 2 बजे से 6 बजे तक तो जरूर हो और अगर आवश्यक हो, तो उसके बाद भी जारी रहे।

MR. SPEAKER : They have other work also and we have to accommodate them also.

So we will start at 3 p m. The Government may initiate the discussion at 3 p m.

12.16 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED REVIVAL OF 'GO SLOW' AGITATION BY ENGINEERS OF INDIAN AIRLINES

श्री राम सहाय पट्टि (राजनदगाव) : अध्यक्ष महोदय, मैं इन्डियन एयर लाइन्स के निम्नलिखित विषय की ओर पर्यटन और नागर विमानन मंत्री का ध्यान आकषिप्त करता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दे

इन्डियन एयर लाइन्स के इंजीनियरों का अधिक वतन और भत्ते सम्बन्धी मांगों के बारे में इन्डियन एयर लाइन्स के प्रबन्धका य साथ उनकी बातचीत असफल हो जान के कारण इंजीनियरों द्वारा धीरे काम करो आन्दोलन पुन आरम्भ किए जाने और उस के परिणामस्वरूप इन्डियन एयर लाइन्स की उड़ानों में विलम्ब होने या उन्हें रद्द किए जाने के समाचार”

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH) : The earlier wage agreement between the Management of Indian Airlines and the All India Aircraft Engineers Association expired on the 27th November, 1968. A fresh charter of demands was submitted to the management by the Association on the 29th April 1970, Unfortunately, in spite of prolonged negotiations, an agreement has not yet been arrived at. The Management of Indian Airlines communicated its final offer to the Engineers Association on the 8th February, 1972. On the 22nd February a letter was addressed to the Management by the Association expressing serious disappointment with the offer. Simultaneously, delays started occurring in Indian Airlines services and these are persisting. The inference is inescapable that the Engineers are trying to bring pressure on the Management to concede their demands.